

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT) NO.338 OF 2018

IN THE MATTER OF:

V.J. Paul Joseph & Ors

Appellant

Vs

Alexander Correya & Ors

Respondents

For Appellant:- Mr Mathews, Advocate.

For Respondents:- - Mr. Lzafeer Ahmad, Mr Vipin Jai, Advocates for R7.
Mr. Anandh K., Advocate for R4 to R6. Mr.Ravi Raghunath, Advocate for R8.
Mr. Achyuth Ajithkumar, Advocate for R1-R3.

AND

COMPANY APPEAL(AT) NO.349 OF 2018

IN THE MATTER OF:

Kathirkutty Augusthy & Ors

Appellant

Vs

Alexander Correya & Ors

Respondents

For Appellant:- Mr. Anandh K, Advocate.

For Respondents:- - Mr. Lzafer Ahmad, Mr Vipin Jai, Advocates for
Respondent No.4.

Mr. Achyuth Ajithkumar, Advocate for R1 to R3.

O R D E R

16.07.2019 - Learned counsel representing Administrator submits that despite a specific direction by this Court the relevant documents have not been provided. The explanation offered by Learned counsel for appellant does not satisfy us. In the given circumstances, we direct the appellant to provide the requisite documents set out in para 12 of affidavit filed by Administrator within two weeks failing which we shall be constrained to adopt legally permissible coercive method. Appellant No.1 shall remain present in person on the next date of hearing and also file the affidavit of compliance.

2. List the appeals for hearing on **8th August, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn